

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, CHENNAI
(APPELLATE JURISDICTION)**

Company Appeal (AT) (CH) (Insolvency)No. 6 of 2021

(Under section 61 read with Section of the Insolvency and Bankruptcy Code 2016)

(Arising out of Order dated 28.01.2021 in IA No.2/KOB/2021 in IBA/13/KOB/2020

passed by the Hon'ble National Company Law Tribunal, Kochi Bench

In the matter of:

**Sree Bhadra Parks and Resorts Ltd.
27/480 (1), Museum Road, Chembukkavu,
Thrissur, Kerala 680 020
Represented by its Manging Director
Mr.K.N.Namboothiripad**

Appellant

V.

**Sri Ramani Resorts and Hotels Pvt.Ltd.
8/42, Maharaja Surya Road,
Alwarpet,
Chennai 600 018.**

Respondent

Present

For Appellant : Mr. Anil D.Nair, Advocate

For Respondent : M/s.Jayanthi K.Sha,Advocate

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**ORDER
(VIRTUAL MODE)**

Heard the Learned Counsels appearing for the Appellant/Respondent/Corporate Debtor.

2. At this stage, M/s.Jayanthi K.Sha, Learned Counsel appearing for the Respondent, takes notice and prays for time to file 'Reply/Response' of the 'Respondent' and is permitted to file 'Reply/Response' of the 'Respondent' within two weeks from today. It is made clear that the Learned Counsel for the 'Respondent' shall serve a copy of the

Reply/Response of the 'Respondent' to the Learned Counsel for the 'Appellant' well in advance before the next date of hearing. Soon after the receipt of the 'Reply/Response' for filing of 'Rejoinder' by the 'Appellant', one week time is granted thereafter.

3. The Learned Counsel for the 'Appellant' as well as the Learned Counsel for the 'Respondent' are required to submit 'Notes of submissions' of the parties containing not more than 3 to 4 pages after serving the due copy of the same to the Learned Counsels' appearing for the parties well in advance before the next date of hearing together with the judgements which they rely upon. The Copy of the 'Rejoinder' of the Appellant's side shall also be served on the Learned Counsel for the Respondent side, four days before the next date of hearing.

4. The Office of the Registry is directed to List the matter on 25.3.2021.

***[Justice Venugopal M]
Member (Judicial)***

***[Anant Bijay Singh]
Member (Judicial)***

***23 .02.2021
HR***